

**National Company Law Tribunal**

**Allahabad Bench**

CA NO. 125/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 23.10.2017

NAME OF THE COMPANY: M/s Invest India Micro Pension Services V/s Union of India & Ors

SECTION OF THE COMPANIES ACT: 460 of the companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Siddharth Singhal	Advocate	Applicants	S. Singhal
2.				

**CA No.125/ALD/2017**

Advocate, Shri Siddarth Singhal for the petitioner.

The Registry furnishes its report on filing of the present Company Application seeking condonation of delay which seems to be in order. Hence, the same is taken on record for hearing. A formal notice be issued to the Union of India through office of the R.D. (NR), R.O.C., Kanpur and the office of O.L, Allahabad. The petitioner is directed to serve a copy of this petition to the Respondents.

The case is now fixed for the filing reply/objection, if any, in the present Company Application by two weeks.

The matter be listed on 14<sup>th</sup> November, 2017.

Date: 23/10/2017

Typed by  
P.K.Jyoti

  
H.P. Chaturvedi, Member(Judicial)